## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

(Appellate Jurisdiction)

IA NO. 496 OF 2018 IN DFR NO. 930 OF 2018

Dated: 04<sup>th</sup> October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

## In the matter of:

Punjab State Power Corporation Limited .... Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Ms. Anna Malhotra for R-1

Mr. Jafar Alam

Mr. Deep Rao for R-2

## ORDER IA NO. 496 OF 2018 IN DFR NO. 930 OF 2018

Learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant prays for 10 days time to file his rejoinder to the reply filed by learned counsel appearing for the Respondent Nos. 1 and 2.

Submission made by learned counsel appearing for the Appellant, as stated supra, is placed on record.

Learned counsel appearing for the Appellant is permitted to file rejoinder to the reply filed by learned counsel appearing for the Respondent Nos. 1 and 2 by 23.10.2018 after duly serving copy on the other side.

List this matter on <u>25.10.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil)
Judicial Member

bn/vt